

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)**

IN

Original Application No. 442 of 2013 (SZ)

With

Original Application No. 20 of 2017 (SZ)

With

Original Application No. 276 of 2017 (SZ)

With

Original Application No. 77 of 2021 (SZ)

REPORT SUBMITTED BY THE DISTRICT COLLECTOR, ERNAKULAM

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Dated at Chennai on this the 7th of October 2021.

M/s. E.K.KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

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IN THE MATTER OF:

Jith Kumar		...Applicant(s)
	Versus	
The State of Kerala and Ors.		...Respondent(s)
	With	
Abdul Bhasheer		...Applicant(s)
	Versus	
Kochi Municipal Corporation and Ors.		...Respondent(s)
	With	
Lawyers Environmental Awareness Forum		...Applicant(s)
	Versus	
State District Environment Impact Assessment Authority, Trivandrum &Ors.		...Respondent(s)
	With	
Suo Motu proceedings initiated based on a letter Received from Mr. Justice A.V. Ramakrishna Pillai, Former Judge, High Court of Kerala, Chairman, State Level Monitoring Committee, Kerala		...Applicant(s)
	Versus	
The Chief Secretary, Government of Kerala, Thiruvananthapuram &Ors.		...Respondent(s)

REPORT SUBMITTED BY THE DISTRICT COLLECTOR, ERNAKULAM

It is submitted that this Hon'ble Tribunal by its order in O.A.Nos.442/13, 20/2017, 276/2017 and 77/2021 dated 30.07.2021 has ordered "the concerned District Collector as the Chief Secretary, State of Kerala and Principal Secretary for Environment are directed to take personal interest in these issues".

2. It is submitted that the District Collector The DLMC constituted by this Hon'ble Tribunal in O.A.No.606-18 held on 26.8.2021 matters relating to Brahamapuram was discussed in length.

Extract of the minutes regarding Brahamapuram:

"Brahamapuram Plant:- The Secretary, Kochi Corporation explained that actions on bio-mining of legacy waste have been completed and work order has been issued to the selected agency, and that the work will start by December 2021. All action

regarding the solid waste management plant is completed by Kochi Corporation and further steps are to be taken by KSIDC. The Septage Treatment Plant will start functioning by September, 15, 2021.

The Septage Treatment Plant at Willington Island was operational. The main issue is septage waste is dumped near to the plant by tanker lorries.

Decision: *Police Department shall give support to the Corporation Squad and arrange special patrolling in the area.”*

3. It is also submitted that coordination meetings has been convening with the various stakeholders in the matter and therefore there has been good progress in the last few months in the matter which is listed below:

1. Bio-mining of legacy Waste: Vide G.O.(Ms)No.8/2020/DMD dated 05.03.2020, invoking the provision under Section 24(e) of Disaster Management Act, 2005 the task of scientific management of legacy waste accumulated at Brahmapuram waste dumping yard was taken over by the Government in LSG Department.

Vide G.O(Rt) No.1219/2021/LSGD dated 27.06.2021 Government has directed to issue work orders to the agency (M/s.Zonta) identified through the tender process.

Progress since last hearing of NGT:

Based on the Council Resolution No.1 dated 22.07.2021 the work was awarded to M/s.Zonta infratech Pvt. Limited the agency identified for the work of bio-mining vide LOA No.MOE2/3760/20 dated 23.07.2021.

Agreement was executed with M/s.Zonta Infratech Pvt. Ltd by the Corporation of Kochi on 07.09.2021. The agency has been directed to submit a work schedule and works are expected to commence by November, 2021.

2. **WASTE TO ENERGY PROJECT:** As the concessionaire M/s.GJ Ecopower Private Limited could not demonstrate and submit the financial closure or financial plan for funding the project even after 1400 days of signing the agreement, Government vide G.O.(Rt) No.805/2020/LSGD dated 30.04.2020 cancelled the approval granted to the concessionaire M/s.GJ Ecopower Pvt. Ltd and directed Kochi Corporation to terminate the concession agreement.

KSIDC was directed to float fresh tenders for the waste to energy project. The concession agreement was terminated by Kochi Corporation accordingly. The concessionaire was also heard by the Government as directed by the Hon'ble High Court and vide G.O.(Rt)No.1064/2020/LSGD dated 05.06.2020 Government affirmed that the concessionaire would not be able to implement the project even if more time is granted and directed KSIDC to go ahead with tendering of the work.

New tenders for waste to energy plant was invited by MD, KSIDC and M/s.Zonta Infratech has been selected as the successful bidder.

Progress since last hearing of NGT:

- Evaluation and finalization of the tender has been completed.
- Land has been handed over to Kerala State Industrial Development Corporation.
- Sketch for land handed over has also been submitted to KSIDC.
- Lease agreement has been approved by Council of Kochi Corporation and handed over to KSIDC for executing tripartite agreement between KSIDC, Kochi Corporation and M/s.Zinta Infratech.

4. It is respectfully submitted that as District Collector, Ernakulam in the capacity of Chairman, District Disaster Management Authority it is ensured that all support and coordination required are extended in the matter to Kochi Municipal Corporation to resolve the solid waste management issue in Brahmapuram.

Therefore it is most humbly prayed that this Hon'ble Tribunal may be pleased to record the said report submitted by the District Collector, Ernakulam on Record and thus render justice.

Dated at Chennai on this the 7th day of October, 2021



(E.K.Kumaresan)

O.A.No.442 of 2013 (SZ) - Counsel for R1
 O.A.No.20 of 2017 (SZ) - Counsel for R6 & R9
 O.A.No.276 of 2017 (SZ) - Counsel for R3, R5 & R9
 O.A.No.77 of 2021 (SZ) - Counsel for R1 to R3, R5 & R7
 Standing Counsel for State Government of Kerala
 NGT(SZ) Chennai Bench

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Forum ...Applicant(s)

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Assessment Authority, Trivandrum

&Ors. ...Respondent(s)

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Thiruvananthapuram &Ors.

...Respondent(s)

**REPORT FILED ON BEHALF OF
DISTRICT COLLECTOR,
ERNAKULAM**

M/s. E.K.KUMARESAN

Standing counsel for Kerala(SZ)